

Wednesday, 25th August, 1943

COUNCIL OF STATE DEBATES

(OFFICIAL REPORT)

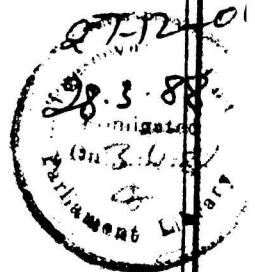
VOLUME II, 1943

(2nd to 31st August, 1943)

FOURTEENTH SESSION

OF THE

FOURTH COUNCIL OF STATE, 1943



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COUNCIL OF STATE

Wednesday, 25th August, 1943

The Council met in the Council Chamber of the Council House at Half Past Five of the Clock, the Honourable the Chairman (The Honourable Sir David Devadoss) in the Chair.

MEMBER SWORN :

The Honourable Mr. Dhirendra Nath Mitra (Nominated Official).

BILL PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY OF THE COUNCIL : Sir, in pursuance of rule 25 of the Indian Legislative Rules, I lay on the table copies of the Bill further to amend the Delhi University Act, 1922, which has been passed by the Legislative Assembly at its meeting held to-day.

DELHI UNIVERSITY (AMENDMENT) BILL.

THE HONOURABLE THE CHAIRMAN (The Honourable Sir David Devadoss) : I should like to know whether the House has any objection to my suspending rule 94 and taking up consideration of the Bill on Friday morning ? (Honourable Members agreed to the Bill being taken into consideration on Friday.)

THE HONOURABLE PANDIT HIRDAY NATH KUNZRU (United Provinces Northern : Non-Muhammadan) : What about the amendments that may be proposed ?

THE HONOURABLE THE CHAIRMAN (The Honourable Sir David Devadoss) Will the Government object to receiving notice of amendments up to Friday morning ?

THE HONOURABLE SIR JOGENDRA SINGH : No, Sir.

THE HONOURABLE THE CHAIRMAN (The Honourable Sir David Devadoss) : Then I think those who want to move amendments may give notice of the same, if possible, before tomorrow evening. But if a few are left over, notice may be given on Friday morning before we meet. Will that be sufficient ? (Honourable Members agreed to the suggestion made by the Chair.)

THE HONOURABLE THE CHAIRMAN (The Honourable Sir David Devadoss) : I think consideration of the Bill may be taken up on Friday morning at 11 A.M.

Before I adjourn the House I have got a duty to perform. Before the Honourable the President left Delhi, he particularly requested me to inform Honourable Members of the House that he was obliged—in fact he had no other alternative—to leave Delhi on account of very pressing private business and that he wanted the House to understand that he did not neglect his duty as President or treat the House without due consideration. I hope Honourable Members will accept that as sufficient excuse.

THE HONOURABLE MR. HOSSAIN IMAM (Bihar and Orissa : Muhammadan) : Sir, I have given notice of an Adjournment Motion now so that no objection might be taken that I did not raise the matter before the House at the earliest opportunity. I wish it may be taken up on Friday.

THE HONOURABLE THE CHAIRMAN (The Honourable Sir David Devadoss) : The consideration of the notice of Motion—whether it is in order or not and other circumstances—will be taken up on Friday morning.

The Council then adjourned till Eleven of the Clock on Friday, the 27th August, 1943.